



The Haryana Clinical Establishments (Registration and Regulation) Adoption
Act, 2018

Act 11 of 2018

Keyword(s):
Clinical Establishment, Registration and Regulation

Amendment appended: 20 of 2019

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LEGISLATIVE SUPPLEMENT

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PART-I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 9th April, 2018

No. Leg.14/2018.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 22nd March, 2018 and is hereby published for general information:-

HARYANA ACT NO. 11 OF 2018**THE HARYANA CLINICAL ESTABLISHMENTS (REGISTRATION AND REGULATION) ADOPTION ACT, 2018****AN****ACT**

to adopt the Clinical Establishments (Registration and Regulation) Act, 2010, in the State of Haryana.

BE it enacted by the Legislature of the State of Haryana in the Sixty-ninth Year of the Republic of India as follows:-

- | | |
|---|---|
| <p>1. (1) This Act may be called the Haryana Clinical Establishments (Registration and Regulation) Adoption Act, 2018.</p> <p>(2) It shall apply to all clinical establishments having more than fifty beds.</p> <p>(3) It shall be deemed to have come into force with effect from the 25th January, 2018.</p> | <p>Short title, application and commencement.</p> |
| <p>2. The State Government hereby adopts the Clinical Establishments (Registration and Regulation) Act, 2010 (Central Act 23 of 2010).</p> | <p>Adoption of Central Act 23 of 2010.</p> |
| <p>3. (1) The Haryana Clinical Establishments (Registration and Regulation) Adoption Ordinance, 2018 (Haryana Ordinance No.1 of 2018), is hereby repealed.</p> <p>(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.</p> | <p>Repeal and saving.</p> |

KULDIP JAIN,
SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.

PART - I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 14th March, 2019

No. Leg.20/2019.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 8th March, 2019 and is hereby published for general information:-

HARYANA ACT NO. 20 OF 2019**THE HARYANA CLINICAL ESTABLISHMENTS (REGISTRATION AND REGULATION) ADOPTION (AMENDMENT) ACT, 2019****AN****ACT**

to amend the Haryana Clinical Establishments (Registration and Regulation) Adoption Act, 2018.

Be it enacted by the Legislature of the State of Haryana in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Haryana Clinical Establishments (Registration and Regulation) Adoption (Amendment) Act, 2019. Short title and commencement.
(2) It shall come into force on the date of its publication in the Official Gazette.
2. After sub-section (2) of section 1 of the Haryana Clinical Establishments (Registration and Regulation) Adoption Act, 2018, the following sub-section shall be inserted, namely:- Amendment of section 1 of Haryana Act 11 of 2018.
“(2A) It shall also apply to all clinical establishments relating to diagnosis or treatment of diseases where pathological, bacteriological, genetic, radiological, chemical, biological investigations or other diagnostic or investigative services are usually carried out with the aid of laboratory or other medical equipment.”.

MEENAKSHI I. MEHTA,
Secretary to Government Haryana,
Law and Legislative Department.